

# APPELLATE TRIBUNAL FOR ELECTRICITY

## NEW DELHI

### Roster w.e.f. 03.01.2022

COURT NO.	BENCH	ASSIGNMENT
<b>COURT-I</b> [Electricity Bench]	The Bench earlier presided over by Hon'ble the Chairperson (since retired) shall not have any sitting till the Tribunal has requisite strength of Chairperson/Members.	
<b>COURT-I</b> [Petroleum Bench]	The Bench earlier presided over by Hon'ble the Chairperson (since retired) shall not have any sitting till the Tribunal has requisite strength of Chairperson/Members.	
<b>COURT-II</b> [Electricity Bench]	Hon'ble <b>Shri Justice R.K. Gauba</b> Judicial Member <b>AND</b> Hon'ble <b>Shri Sandesh Kumar Sharma</b> Technical Member-Electricity	All matters in connection with the <b>Electricity Act</b> and the <b>Energy Conservation Act</b> assigned to <b>Court-II</b> .  [Monday, Tuesday, Thursday & Friday] [11.00 AM onwards]
<b>COURT-II</b> [Petroleum Bench]	Hon'ble <b>Shri Justice R.K. Gauba</b> Judicial Member <b>AND</b> Hon'ble <b>Dr. Ashutosh Karnatak</b> Technical Member-P&NG	All matters in connection with the <b>Petroleum and Natural Gas Regulatory Board Act</b> assigned to <b>Court-II</b> .  [Wednesday] [11.00 AM onwards]

#### Notes:

1. The court master will give dates of hearing in both Benches of Court-I, on day-to-day basis.
2. If any request for urgent listing is filed in any pending matters in Court-I, the same shall be listed before Court-II Bench of corresponding nature. The matters thus taken up shall be listed before Court-II for the Electricity Bench ordinarily on following Friday, and for petroleum bench ordinarily on following Wednesday, unless otherwise directed.
3. Subject to specific orders in cases meriting urgency, the Electricity Bench of Court-II, shall generally take up:
  - (a) **Mondays & Tuesdays** **Long matters** from "**List of Appeals requiring priority hearings**" and "**List of Finals**" [Court -II - Electricity], by rotation, on day-to-day basis in terms of directions in Orders (i) dated 17.07.2020 in Appeal no. 232 of 2016 -- *Jaiprakash Power Ventures Ltd v Madhya Pradesh Power Management Company Ltd &Ors*; (ii) 16.09.2021 in Appeal no. 280 of 2021 -- *The Tata Power Company Limited - Transmission v Maharashtra Electricity Regulatory Commission &Ors.*; and (iii) 28.09.2021 in Appeal no. 2 of 2015 - *Gujarat Urja Vikas Nigam Limited v Gujarat Electricity Regulatory Commission &Anr.*
  - (b) **Thursdays** **Short matters.**
  - (c) **Fridays** **Fresh matters**, requests for urgent hearing, pending IAs or for miscellaneous proceedings.

This issues with the approval of the Competent Authority.

Sd/-  
(Madhulika Choudhary)  
Registrar  
20.12.2021